GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:957 ANSWERED ON:16.07.2014 POLLUTING INDUSTRIES Kateel Shri Nalin Kumar;Nimmala Shri Kristappa;Panda Shri Baijayant "Jay"

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether the Government has set/ notified environmental standards (pollution norms) for compliance by various polluting industries;

(b) if so, the details thereof and the industries identified for violating the pollution norms and against which complaints have been received, sector and State-wise;

(c) whether waste management and controlling systems have been put in place by all the major polluting industries and power plants including the Public Sector Undertakings;

(d) if so, the details thereof and if not, the details of such industrial units, sector and State-wise; and

(e) the action taken by the Government in this regard and to check pollution caused by industrial units?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)to(d) The Government has notified 102 industry specific (effluent: 45; emission 57) environmental standards. All the industries are required to comply with these environmental standards and take pollution control measures under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The list of category-wise standards is given at Annexure-I.

The Central Pollution Control Board (CPCB) has identified 3266 Highly Polluting Industries (HPIs) including power plants, of which 2328 industries are complying with the prescribed standards, 571 industries are non-complying and 367 industries have been closed. The Category-wise and State-wise details are given at Annexure-II and III respectively.

(e) During the last 5 years (2010 till June 2014), CPCB has issued 601 Directions under Section 5 of the Environment (Protection) Act, 1986, which include 497 directions for compliance of standards and 104 directions for closure of defaulting industries. Besides, 138 directions were issued to the concerned State Pollution Control Boards / Pollution Control Committees under Section 18 1(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 respectively, of which 118 directions were for compliance of standards and 20 directions were for closure of industries.